

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/97/2021

This the 08th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Nisar Ahmad Beigh (Aged 30 years) Son of Mohammad Shafi Beigh, Resident of Bonagund Verinag, Anantnag-192212.
2. Ashiq Hussain Ganie (Aged 40 years) Son of Mohammad Anwar Ganie, Resident of Gutigund Verinag, Anantnag.
3. Farooz Ahmad Khosa (Aged 33 years) Son of Ghulam Mohammad Resident of Nowpora Dooru, Anantnag.
4. Mohammad Iqbal Rather (Aged 32 years) Son of Gull Mohammad Rather. Resident of Shepora Dooru, Anantnag.
5. Sajad Ahmad Malik (Aged 33 years) Son of Mohammad Ibrahim Malik Resident of Doru Shahabad, Anantnag.
6. Mohammad Saleem Wani (Aged 30 years) Son of Habibullah Wani, Resident of Kreeri Dooru, Anantnag.
7. Mohammad Ashraf Lone (Aged 49 years) Son of Sonaullah Lone, Resident of Kreeri Dooru, Anantnag.
8. Suhail Ahmad Dar (Aged 30 years) Son of Mohammad Amin Dar, Resident of Zaldora Lakipora, Anantnag.
9. Manzoor Ahmad Naikoo (Aged 42 years) Son of Abdul Kabir Naikoo, Resident of Khudu Mam Doru, Anantnag.
10. Shabir Ahmad Malik (Aged 34 years) Son of Ghulam Nabi Malik, Resident of Bonagund Verinag, Anantnag.
11. Nazir Ahmad Bhat (Aged 49 years) Son of Ghulam Mohammad Resident of Bagwanpora Verinag, Anantnag.
12. Farooq Ahmad Shah (Aged 45 years) Son of Ghulam Rasool Shah Resident of Sehpora Doru, Anantnag.
13. Imtiyaz Ahmad Lala (Aged 30 years) Son of Ab Rehman Lala, Resident of Sehpora Doru, Anantnag.

.....Applicants

(Advocate:- Mr. Saleem Paray)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu/Srinagar-190009.
2. Director Urban Local Bodies Kashmir, Srinagar-190009.

3. Deputy Commissioner, Anantnag-192101.
4. Sub Divisional Magistrate Dooru Verinag, Anantnag-192211.
5. Executive Officer Municipal Committee, Dooru Verinag, District Anantnag-192212.
6. President Municipal Committee, Dooru Verinag, District Anantnag-192212.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

It is submitted by the Mr. Amit Gupta, Id. AAG for respondents that the case pertains to Municipal Committee, Anantnag. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. Municipal Committee, Anantnag has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.
3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Municipal Committee, Anantnag under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Municipal Committee, Anantnag.
4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)